CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Excise Appeal No. 1501 of 2012

(Arising out of Order-in-Appeal No. P-I/RKS/130/2012 dated 31.05.2012 passed by the Commissioner of Central Excise (Appeals), Pune)

M/s. Cadbury India Ltd. **Appellant**
Village Induri, Talegaon, Dabhade,
Taluka Maval, Dist. Pune 410 507.

Vs.

Commissioner of CGST & CE, Pune-I **Respondent**
ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Appearance:

None for the Appellant
Shri Sanjay Hasija, Superintendent, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

Date of Hearing: 22.07.2022
Date of Decision: 22.07.2022

FINAL ORDER NO. A/85687/2022

PER: BENCH

The issue in this case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Form 1 & 4 have been filed.

2. Taking note of the fact that the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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